

**Mr. Speaker:** The facts are that Shri Gopalan himself admits that in this matter the closure of these factories took place as early as 1st December. Now all the crisis which made this an urgent matter of public importance is the satyagraha started by those people. The hon. Minister has said that in view of the notification declaring this to be a non-seasonal industry, the wages have risen and therefore those people have closed the factories. Is it alleged that any of these cashewnut factories belonged to Government? No.

**Shri V. P. Nayar:** That is exactly the point.

**Mr. Speaker:** It is private property and those people have closed the factories.

**Shri Punnoose (Alleppey):** On a point of order, Sir. When you made that statement from the Chair, I think it affects the fortunes of lakhs of people, and no statements are to be made Sir, which will go adversely against the interests of the workers. These statements made here are going adversely against the interests of the workers.

**Mr. Speaker:** But I am entitled to make some statement which is correct. I must give my reasons for not admitting this motion. Is it alleged that these are Government factories? No. They are private factories.

**Shri V. P. Nayar:** Government gave an assurance.....

**Mr. Speaker:** I am not going to allow a cross-examination now. These are private factories, and not Government factories where Government is responsible directly.

**Shri A. K. Gopalan:** May I explain the position? They are not Government factories, but the factories were closed because a decision was taken by the Government that it is a non-seasonal industry, and the Government was not able to see that as far as the employers are concerned, it is implemented.

**Pandit G. B. Pant:** If Shri Gopalan agrees that these factories should be declared as seasonal factories, I would accept his advice. That is the answer. There is no question. Government took that decision thinking that it was correct, but I am prepared to reverse that decision. Do you or do you not agree?

**Shri A. K. Gopalan:** It is not the workers but it is the employers that do not implement the decision of the Government.

**Mr. Speaker:** Shri Punnoose wants me to disallow this motion and I disallow this motion.

**Shri Velayudhan (Quilon cum Mavelikkara-Reserved—Sch. Castes):** I want to raise another point.....

**Mr. Speaker:** I definitely told Shri Velayudhan when he came to me with an adjournment motion that I will not allow him to raise it. I have disallowed it.

**Shri Velayudhan:** But it is a very important matter.

**Mr. Speaker:** The House will proceed with the next item of business.

#### PAPERS LAID ON TABLE

ANNUAL REPORT OF DAMODAR VALLEY CORPORATION FOR 1955-56 AND AUDIT REPORT THEREON.

**The Deputy Minister of Irrigation and Power (Shri Hathi):** On behalf of Shri Nanda, I beg to lay on the Table, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948, a copy of the Annual Report of the Damodar Valley Corporation for the year 1955-56 and Audit Report thereon. [Placed in Library. See No. S-608/56.]

APPROPRIATION ACCOUNTS OF DEFENCE SERVICES AND AUDIT REPORT

**The Deputy Minister of Finance (Shri B. R. Bhagat):** On behalf of Shri T. T. Krishnamachari, I beg to lay on the Table, under article 151(1) of the Constitution, a copy of each of the Appropriation Accounts of the De-

fence Services, 1954-55 and the Audit Report, 1956. [Placed in Library. See No. S-609/56.]

APPROPRIATION ACCOUNTS OF RAILWAYS  
AND AUDIT REPORT.

**Shri B. K. Bhagat:** On behalf of Shri T. T. Krishnamachari, I beg to lay on the Table, under article 151 (1) of the Constitution, a copy of each of the Appropriation Accounts, Part I, Part II, Block Accounts Balance Sheets and Profits and Loss Accounts for the year 1954-55 and the Audit Report, 1956 of Railways. [Placed in Library. See Nos. S-610 to 613/56.]

REPORT OF CENTRAL SILK BOARD

**Shri Hathi:** On behalf of Shri K. C. Reddy, I beg to lay on the Table a copy of the Report on the working of the Central Silk Board for the period from 1st April, 1955 to 31st March, 1956, in pursuance of an assurance given on the 29th July, 1952. [Placed in Library. See No. S-614/56.]

STATEMENT RE REPORTS BY VARIOUS  
EXPERTS ON KOSI PROJECT

**Shri Hathi:** I beg to lay on the Table a copy of the statement regarding reports by various experts on the technical soundness of the Kosi Project (1953) Scheme. [Placed in Library. See No. S-615/56.]

STATEMENT RE POINTS RAISED DURING  
BUDGET DEBATE

**Shri Hathi:** I beg to lay on the Table a copy of the statement giving information on certain points raised during the Budget Debate on the 2nd and 3rd April, 1956 and not covered by the replies given by the Minister and Deputy Minister of Irrigation and Power. [See Appendix V, annexure No. 130].

MINUTES OF RULES COMMITTEE

**Pandit Thakur Das Bhargava (Gurgaon):** I beg to lay on the Table, a copy of the minutes of the sittings of the Rules Committee held on the 13th, 14th and 21st December, 1956.

MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18th December, 1956, agreed to the following amendments made by the Lok Sabha at its sitting held on the 10th December, 1956, in the Indian Medical Council Bill, 1956.'

Clause 2

1. That at page 1, line 17—  
omit "comprised in the States."

Clause 3

2. That at page 2, line 22—  
after "each State" insert:  
"other than a Union Territory".

3. That at page 2—  
for lines 25 to 27, substitute:

"(b) one member from each University to be elected from amongst the members of the medical faculty of the University by members of the Senate of the University or in case the University has no Senate, by members of the Court;"

4. That at page 2, line 37—  
for "six members" substitute  
"eight members".

5. That at pages 2 and 3—  
omit lines 39 to 42 and 1 to 6  
respectively.

6. That at page 3, line 7—  
for "The Chairman and Vice-Chairman" substitute "The President and Vice-President".